

Central Administrative Tribunal
Principal Bench: New Delhi

OA No.1330/95

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New Delhi this the 14th day of May 1996.

Hon'ble Mr A.V.Hardasan, Vice Chairman (J)
Hon'ble Mr R.K.Ahooja, Member (A)

Kirach Pal
S/o Sh Gian Singh
r/o Village Behram Pur Morna
PO Behram Pur
Dist. Meerut (UP)

...Applicant.

(By Advocate: Sh. S.K.Gupta)

Versus

Union of India through

1. Secretary
Dept. of Industrial Development
Ministry of Industry
Udyog Bhawan
New Delhi.
2. Director
Small Industries Service Institute
Ministry of Industry
Department of Industrial Development
Okhla, New Delhi-20
3. Assistant Director (Adm.)
Ministry of Industry
Small Industries Service Institute
Okhla, New Delhi-20

..Respondents

(By Advcoate:Ms Pratima Gupta)

ORDER (Oral)

Hon'ble Sh.A.V.Haridasan, Vice Chairman (J)

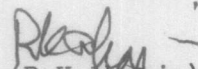
The applicant who has rendered casual service intermittently under the respondents since 1989 is aggrieved by the fact that inspite of the fact that work is available and persons with lesser length of service are retained, the respondents are not considering him for re-engagement. The respondents opposed the application. They have contended that the applicant has not been continuously working and that he has no right for any relief as prayed in the application.

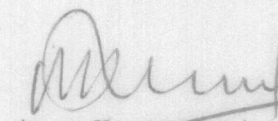
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2. After hearing the counsel on either side and in the facts and circumstances of the case, we consider that the application can be finally disposed of with appropriate directions to the respondents.

3. Hence we dispose of the application directing the respondents to consider engagement of the applicant in preference to freshers and persons with lesser length of casual labour service, ^{man days} and if he is not found ineligible, to engage him. It is made clear that for the purpose of engagement of the applicant, none of the casual labourers who are presently engaged may be retrenched.


(R.K. Anooja)
Member (A)


(A.V. Haridasan)
Vice Chairman (J)

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